

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 119/MP/2013

Subject : Petition under section 79 (1) (k) of the electricity Act, 2003 read with Regulations 3 (4) and 14 of the CERC (Terms and Conditions for recognition and issuance of renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.

Date of hearing : 2.7.2013

Coram : Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Peethambra Granites Private Limited, Jhansi

Respondents : National Load Despatch Centre, New Delhi
Maharashtra State Load Despatch Centre , Mumbai

Parties present : Shri Rajiv Yadav, Advocate for the petitioner
Shri Ajay Singh, PGPL
Shri Kulbhushan Kumar, PGPL
Ms Minaxi Garg, NLDC
Ms Joyti Prasad, NLDC

Record of Proceedings

Learned counsel for the petitioner submitted that the petitioner, Peethambra Granites Private Limited has set up 2x1.25 MW wind generation units in the State of Maharashtra under REC mechanism. Such wind generation unit is accredited and registered under the REC framework for said 2.5 MW capacity. On 21.8.2012, the petitioner applied to NLDC for issuance of RECs for the month of May, 2012 within the prescribed limit of 3 months from the date of actual generation. However, NLDC did not issue RECs for the month of May, 2012 till date. The petitioner vide its letters dated 8.11.2012 and 4.3.2013 again requested NLDC to issue RECs. In response, no reply has been received from NLDC.

2. The representative of the NLDC submitted that based on SLDC, Maharashtra report, the petitioner was not issued RECs for the month of May, 2012.

3. After hearing the learned counsel of the petitioner and the representative of the NLDC, the Commission directed to admit the petition and issue notice to the respondents.

4. The Commission directed the petitioner to serve copy of the petition to the respondents immediately who may file its response by 23.7.2013 and petitioner may file its rejoinder, if any, on or before 7.8.2013 .

5. The petition shall be listed for hearing on 20.8.2013.

By order of the Commission,

SD/-
(T. Rout)
Joint Chief (Law)